

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) The Ceylon Radio programmes are said to be popular among juvenile listeners mainly and not so much among adult listeners, but no comprehensive and scientific survey has been held to indicate the extent of popularity.

(b) Yes, Sir.

(c) The figures of remittances allowed for advertisements over Radio Ceylon are as follows:—

1959.	Rs. 2,48,519
1960.	Rs. 2,78,543

(d) Remittances are permitted in respect of advertisements for sale of Indian goods in foreign countries since this leads to promotion of exports. Remittances for advertisement of Indian goods for sale in India are not permitted.

**Asstt. High Commissioner for Pakistan in Shillong**

1425-P. { Shri Vidya Charan  
Shukla;  
Shrimati Ila  
Palchoudhuri:

Will the Prime Minister be pleased to state:

(a) whether any report has been made regarding the objectionable activities of the Assistant High Commissioner for Pakistan in Shillong; and

(b) if so, what action has been taken on this report?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** (a) and (b). Yes, Sir. An interim report on the alleged objectionable activities of the Assistant High Commissioner for Pakistan in Shillong has been received by the Government of India from the Government of Assam. Further details are awaited.

**M/s. Bharat Kala Kendra (P) Ltd.**

**1425-Q. Shri H. N. Sonule:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Silk Board has given permit to M/s. Bharat Kala Kendra (P) Limited to purchase raw silk for the manufacture of Silk Scarves and that the said firm instead of making scarves purchased these from Banaras firms and re-sold the raw silk;

(b) if so, whether such a practice is allowed; and

(c) on what basis such permits are given by the Silk Board?

**The Minister of Industry (Shri Manubhaj Shah):** (a) and (b). A quantity of 4,266.20 lbs. and 1,058.46 lbs. of imported raw silk was released to M/s. Bharat Kala Kendra (Private) Ltd., New Delhi, in the years 1959 and 1960 respectively, under the 'Export Promotion Scheme'. The use or sale of imported silk allotted to the exporters under the Export Promotion Scheme is not restricted in any way or to any particular article, such as silk scarves.

(c) In the case of export of pure silk fabrics and ready-made garments of pure silk fabrics, imported silk is made available to the exporters to the extent of 66-2/3 per cent. whereas on mixed silk fabrics 25 per cent. of the computed F.O.B. value is allowed. The quantum of imported silk to be made available is calculated at the prices at which imported raw silk is supplied for internal consumption. The supply of silk is, however, made at reasonable prices under a formula decided by the Government of India from time to time.

**Central Information Service**

**1425-R. Sardar A. S. Saigal:** Will the Minister of Information and Broadcasting be pleased to state:

(a) how many persons appeared in Grade II examination of Central